HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC. No.192/SO/2020

CIRCULAR

The High Court vide Notification in ROC. No.192/SO/2020, dated 24.03.2020, has issued instructions to all the officers and staff of the High Court that during suspension of judicial and administrative work in lockdown period, they shall be deemed to be on duty; shall work from home; keep their mobile phones in switch-on mode; shall not leave the headquarters without prior permission and that in case of urgency they shall report to duty as and when required.

In spite of clear instructions by the High Court, it is observed that some of the officers and staff of the High Court have left the headquarters without prior permission, are not available on mobile phone and have not attended duty whenever required.

As directed, all the officers and staff of the High Court are instructed to be available in headquarters, make available on mobile phones as and when called, and attend to duties as and when directed by their respective Registrars, by taking necessary measures for protection from corona virus. Otherwise, the absence period to duty will be treated as leave.

The officers and staff are also directed to strictly follow the instructions issued in Notification in ROC. No.192/SO/2020, dated 24.03.2020 and any deviation in this regard will be viewed seriously.

F.A.C. REGISTRAR GENERAL

Dated: 20.04.2020